

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 216 of 2020**

**In the matter of:**

**Beeceelene Textile Mills Pvt. Ltd.**

**....Appellant**

**Vs.**

**Radhakishan B. Ruchandani & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Nikhil Nayyar, Sr. Advocate alongwith Mr. Mohit D. Ram & Ms. Tania Sharma.**

**For Respondents: Mr. Dhiren R. Dave (PCS).**

**ORDER**  
**(Virtual Mode)**

**26.11.2020:** Heard the Learned Senior Counsel Mr. Nikhil Nayyar for the Appellant. At this stage, Mr. Dhiren R. Dave, Practicing Company Secretary appears for Respondent No. 1 and seeks time to file 'Reply'/ 'Response'/ 'Counter' and accordingly he is permitted to file 'Reply'/ 'Response'/ 'Counter' within two weeks from today.

The Learned Counsel for the Respondent No.1 shall serve the copy of the 'Reply'/ 'Response'/ 'Counter' to the Learned Counsel for the Appellant as well before the next date of hearing. In respect of other Respondents i.e. Respondent No. 2, 3 & 4, let the Notice be issued to the Respondent through speed post. Requisite alongwith process fee, if not filed, may be filed by tomorrow. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

The Learned Counsel for the Appellant is directed to serve the 'Copy of Appeal Paper Book' to the Learned Counsel for the Respondent No. 1 within three days from today.

It is open to the respective parties to bring to the notice of the Learned National Company Law Tribunal, Ahmedabad Bench about the pendency of the instant Appeal before this Hon'ble Appellate Tribunal.

The matter is adjourned to **7<sup>th</sup> January, 2021**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*Sim/nn*